

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT. NO- II**

(34) MA 1915/2019 IN C.P. (IB)-1506(MB)/2017

CORAM:

**SHRI. RAJASEKHAR V. K
MEMBER (Judicial)**

**SHRI RAVIKUMAR DURAISAMY
MEMBER (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **17.02.2020**

NAME OF THE PARTIES: Kapokh Fibers & Industries Ltd.

V/s

Afloat Textile (India) Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the Corporate Debtor present. No representation on behalf of the Operational Creditor.
2. **MA-1915/2019** is an application filed under Section 33 of Insolvency and Bankruptcy Code 2016 for liquidation of the Corporate Debtor.
3. List this matter on **02.03.2020** for final submissions.

Sd/-

**RAVIKUMAR DURAISAMY
Member (Technical)**

17.02.2020
Sushil

Sd/-

**RAJASEKHAR V.K
Member (Judicial)**